

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-212**  
IB-2419/ND/2019  
IA/4980/2020

**IN THE MATTER OF:**

Anupam Kumar Thakur

....Applicant

**Vs.**

Asian Developers Ltd

.....Respondent

**SECTION**

U/s 7 IBC Code, 2016

Order delivered on 11.12.2020

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Advocate Nikunj Hurria

For the Respondent :

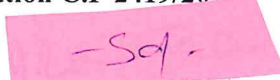
**ORDER**

The present application is filed for withdrawal of CP-2419/2019.

In course of hearing, Ld. Counsel for applicant informed us that earlier the matter was heard and order was reserved. Therefore, considering this, we think it proper to adjourn the matter and in the meantime, the office is directed to verify it from the record about the last order passed by the Bench in the main application i.e. CP-2419/2019.

**List this IA on 08.01.2021 alongwith main application C.P 2419/2019**

-Sd/-  
**(K.K. VOHRA)**  
**MEMBER (T)**

-Sd/-  
**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**